

(2020) 10 SEBI CK 0111

In the Securities Appellate Tribunal Mumbai

Case No : Review Application No. 8 Of 2020, Miscellaneous Application No.234, 235 Of 2020, Appeal No. 193 Of 2020

Jiban Mitra

APPELLANT

Vs

Bombay Stock Exchange Ltd

RESPONDENT

Date of Decision : 07-10-2020

Acts Referred:

Citation : (2020) 10 SEBI CK 0111

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Prakash Shah, Rinku Valanju, Hiral Shah, Jiban Mitra, Abhiraj Arora

Judgement

1. Let the review application be listed before the appropriate Bench on October 16, 2020.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.